

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

O.A.NO. 616/95

DATE OF JUDGMENT: 9-5-95

BETWEEN:

C.Raji Reddy

.. Applicant

And

1. Director of Estates (R&D),
Govt. of India, Ministry of Defence,
Research & Development Organisation,
R & D Estate Management Establishment,
Akbar Road, Sec'bad-9.
2. Project Manager,
Estate Management Cell,
Lake Test Facility,
Nagarjuna Sagar-508 202,
Guntur District.

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI S.Lakshma Reddy

COUNSEL FOR THE RESPONDENTS: SHRI N.R.Devaraj,
Sr. ~~XXXX~~ CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD..... 2.

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OA 616/95.

Dt. of Order: 9-5-95.

(Order of the Divn. Bench passed by Hon'ble Justice
Shri V. Neeladri Rao, Vice-Chairman)

* * *

The applicant who is working as Helper in the Office of the Respondent No.2 in Nagarjunsagar was transferred to Balasore in Orissa State as per Movement Order No.10007/79/E1 dt.24-4-95 and the same is assailed in this O.A. The transfer impugned/order was issued by Director of Estates (R&D) (Respondent No.1). Though some allegations are made against Respondent No.2 no motive was attributed to Respondent No.1. Respondent No.2 is sub-ordinate to Respondent No.1. Hence it cannot be stated that Respondent No.1 was motivated against the applicant in issuing the transfer order.

2. But still if the applicant is interested in making a representation to an authority higher to Respondent No.1 i.e. Scientific Advisor requesting for his transfer to Hyderabad instead of Balasore as per his representation dt.4-5-95 to Respondent No.2, the applicant is free to make such a representation to the Scientific Advisor and if such a representation is going to be made by sending it by Registered Post with Acknowledgement Due, the same has to be considered by the said authority expeditiously and preferably within one month from the date of receipt of the said representation.

3. In the result, this O.A. is ordered as under :-

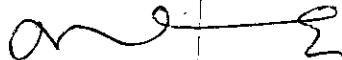
The applicant is free to make
representation to Scientific Advisor,

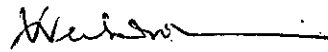
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Ministry of Defence, Research & Development Organisation, New Delhi
by sending it in Registered Post with Acknowledgement Due and if it is so submitted, the same has to be considered by the said authority expeditiously and preferably within one month from the date of receipt of the said representation.

4. The Original Application is ordered accordingly at the admission stage itself. No costs./


(R. RANGARAJAN)
Member (A)


(V. NEELADRI RAO)
Vice-Chairman

Dt. 9th May, 1995.
Dictated in Open Court.

av1/


Dy. Registrar (Judl)

copy to:-

1. Director of Estates (R&O),
Govt. of India, Ministry of Defence,
Research & Development Organisation,
R & D Estate Management Establishment,
Akbar Road, Secunderabad -9.
2. Project Manager, Estate Management Cell,
Lake Test Facility,
Nagarjuna Sagar-508 202,
Guntur District.
3. One copy to S. Lakshma Reddy, Advocate.
4. One copy to Shri N.R. Devaraj, Sr. CGSC. CAT. Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare.

kku.

CA-616/95

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M (ADMN)

DATED 9-5-1995.

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

O.A.No.

in

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

